

NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

File No. : NGT/PB/266/2013/302

Dated : December 13, 2013

ORDER

WHEREAS, in exercise of powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19th of 2010), the Central Government has specified Bhopal as the ordinary place of sitting of the National Green Tribunal, Central Zone Bench which shall exercise jurisdiction in the area/territorial jurisdiction of Madhya Pradesh, Rajasthan and Chhattisgarh vide Notification No. S.O. 1908 (E) dated 17.08.2011.

WHEREAS, in exercise of powers conferred under Clause (d) of sub-section (4) of Section 4 of the National Green Tribunal Act, 2010 read with Rule 3, Rule 4 & Rule 6 of the National Green Tribunal (Practices and Procedure) Rules, 2011, the Chairperson, National Green Tribunal may direct to have sitting of the National Green Tribunal at any place, other than the place at which it ordinarily sits, falling within its jurisdiction, and may prescribe circuit procedure in that regard.

WHEREAS, there is only one NGT, Central Zone Bench at Bhopal, which, in addition of its own sitting, cannot hold a Circuit Bench sitting.

Now, therefore, pursuant to the above Rules/orders/provisions and other enabling powers, special bench for the sitting of the Circuit Bench of the Central Zone Bench of the National Green Tribunal, comprising:-

Hon'ble Mr. Justice Swatanter Kumar
Hon'ble Mr. Justice (Dr.) P. Jyothimani
Hon'ble Dr. R.C. Trivedi
Hon'ble Sh. B.S. Sajwari

Chairperson
Judicial Member
Expert Member
Expert Member

is constituted, which will hold its sitting at Jodhpur (High Court of Rajasthan at Jodhpur) on 18th and 19th December, 2013 (instead of 16th and 17th December, 2013 as earlier notified) to hear and deal with the cases pertaining to the State of Rajasthan.

The earlier Orders No. NGT/PB/266/2013/277 dated 27.11.2013 and Order No. NGT/PB/266/2013/281 dated 02.12.2013 stand modified accordingly.


Chairperson
National Green Tribunal